

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 279 OF 2012

Friday, this the 2nd day of August, 2013

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Jolly John
Copy Reader
Lakshaweep Government Press
Kavaratti – 682 55

... Applicant

(By Advocate Mr. Joby Cyriac)

versus

1. The Administrator
Union Territory of Lakshadweep
Kavaratti – 682 555
2. The Secretary
Department of Printing and Stationery
Union Territory of Lakshadweep
Kavaratti – 682 555
3. The Director
Department of Printing and Stationery
Union Territory of Lakshadweep
Kavaratti – 682 555
4. The Secretary
Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel and Training)
Union of India, New Delhi ... Respondents

(By Advocate Mr. S.Radhakrishnan (R1-3))

The application having been heard on 02.08.2013, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Heard the Counsel for the parties. The following gist of events will give a clear picture of the applicant's career.



: 2 :

24.06.1981 - Applicant entered into service as Copy Holder (950-1500)

01.08.1986- 1st Promotion to Junior Reader (1200-1800)

23.02.1994- 2nd promotion to Copy Reader (1200-2040)

23.02.2004- Applicant completed 10 years in the 2nd promoted post with same Grade Pay (2400)

01.09.2008-- MACP Scheme was introduced

30.08.2010- Applicant was granted 2nd MACP w.e.f. 01.09.2008 vide A-4

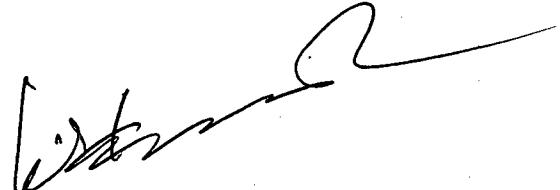
17.06.2011- Applicant was granted 3rd MACP w.e.f 24.06.2011 vide A-6

2. The case of the applicant is that his 1st promotion was on 01.08.1986 and after 10 years of service, 2nd promotion was given on 23.02.1994. He became eligible for the next Financial Upgradation on 01.09.2008.

3. We see from the details given ~~below~~ that the 1st and 2nd promotions ~~has been~~ rightly taken as a single promotion and the 2nd MACP granted on 01.09.2008. On completion of 30 years from the initial entry service, the applicant has been granted 3rd MACP as well. As such, we do not find fault in the action of the respondents in the case of the applicant. OA is therefore **dismissed**. No costs.

Dated, the 2nd August, 2013.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


Dr. K.B.S. RAJAN
JUDICIAL MEMBER

vs